

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.128
765/252/ND/2019

IN THE MATTER OF:

Vasu Crop Science P. Ltd
Vs.
Roc Delhi & Haryana

...APPELLANT

.. RESPONDENT

SECTION

U/s 252

Order delivered on 23.2.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Counsel for Petitioner Mr. Mohit Yadav

For the CD :

For the OL :

For the Intervener :

ORDER

Counsel for the Applicant is present along with the directors and Creditors. The ROC has not complied with the previous order. Therefore, the Applicant is directed to issue notice to Mr. Kamal Aggarwal (Liquidator) to remain present in the matter on the next date of hearing.

List on 1st March, 2021 in first four matters in the Ord. List.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit (Court-III)